

ACT No. XVIII OF 1941.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
26th November, 1941.)

An Act to alter the constitution of the Board of
Trustees of the Port of Madras.

WHEREAS it is expedient to alter the constitu-
tion of the Board of Trustees of the Port of
Madras and for this purpose to amend the Madras Port
Trust Act, 1905, in the manner hereinafter appearing ;

Mad. Act II of
1905.

It is hereby enacted as follows :—

1. (1) This Act may be called the Madras Port Trust Short title and
(Amendment) Act, 1941. commencement.

(2) It shall come into force on such date as the
Central Government may, by notification in the official
Gazette, appoint.

Mad. Act II of
1905.

2. For sections 7 and 8 of the Madras Port Trust Act, Substitution of
new section
for sections 7
and 8, Madras
Act II of 1905. the fol-
lowing sections shall be substituted, namely :—

“7. The Board shall consist of eighteen Trustees, Constitution of
the Board.
including the Chairman :

Provided that, if the Chairman is absent on leave
for more than a fortnight and if another
Chairman is appointed to act for him, the
absent Chairman shall cease to be a Trustee
during the continuance of the acting appoint-
ment, but shall again become a Trustee on his
return to duty.

8. (1) The Chairman shall be appointed by the Appointment
of Trustees.
Central Government. Of the remaining Trus-
tees, four, of whom one shall be chosen to re-
present labour interests, shall be appointed by
the Central Government, one shall be appoint-
ed by the Provincial Government, four shall
be elected by the members for the time being
of the Madras Chamber of Commerce, three by
the members for the time being of the Southern

India

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Price Anna 1 or 1½d.

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(Amendment).

India Chamber of Commerce, two by the members for the time being of the Southern India Skin and Hide Merchants' Association, one each by the members for the time being of the Madras Trades Association and the Andhra Chamber of Commerce and one by the Corporation of Madras.

- (2) The Trustee appointed to represent labour interests shall be chosen after consultation with the registered trade unions, if any, composed of persons employed in the Port.
- (3) The Chairman of the Chamber or Association concerned in making an election under subsection (1) and the Commissioner of the Corporation of Madras shall report to the Central Government the name of each person elected as a Trustee."

Amendment of
section 13,
Madras Act II
of 1905.

3. In section 13 of the said Act, after the word "concerned" the words "or by the Corporation of Madras" shall be inserted, and for the words "the Central Government" the words "the authority by which he was appointed" shall be substituted.

Transition
from existing
constitution
of Board of
Trustees.

4. The appointments and elections referred to in section 8 of the said Act as amended by this Act, and the publication referred to in section 9 of the said Act may be made at any time after the passing of this Act and before this Act comes into force, but the Trustees so appointed and elected shall not assume office until this Act comes into force, and on the coming into force of this Act the term of office of the Trustees then holding office shall expire.